

ITEM NO.2

COURT NO.8

SECTION IX

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 26686/2016

(Arising out of impugned final judgment and order dated 22-08-2016  
in WP No. 793/2005 passed by the High Court Of Judicature At  
Bombay)

SUSHILA N. RUNGTA (D) THR. LRS

Petitioner(s)

VERSUS

THE TAX RECOVERY OFFICER-16(2) AND ORS.

Respondent(s)

WITH

SLP(C) No. 29640/2016 (IX)

SLP(C) No. 29613/2016 (IX)

SLP(C) No. 29641/2016 (IX)

SLP(C) No. 29552/2016 (IX)

SLP(C) No. 29796/2016 (IX)

SLP(C) No. 29740/2016 (IX)

SLP(C) No. 29559/2016 (IX)

SLP(C) No. 29601/2016 (IX)

SLP(C) No. 29602/2016 (IX)

C.A. No. 723/1973 (XIV)

Date : 25-10-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN  
HON'BLE MR. JUSTICE NAVIN SINHAFor Petitioner(s) Mr. R. Venkataramani, Sr. Adv.  
Mr. Shivaji M. Jadhav, Adv.  
Mr. Yashraj Bundela, Adv.  
Mr. Praveen Vignesh, Adv.  
Mr. Anish R. Shah, Adv.  
Ms. Astha Deep, Adv.

Mr. Nicholas Chaudury, Adv.  
M/s. S.M. Jadhav And Company, AOR

For Respondent(s) Mr. Tushar Mehta, SG  
Mr. Guru Krishna Kumar, Sr.Adv.  
Mr. Rupesh Kumar, Adv.  
Ms. Purnima Bhatt, Adv.  
Ms. Sadhana Sandhu, Adv.  
Mrs. Anil Katiyar, AOR

UPON hearing the counsel the Court made the following  
O R D E R

List the matters on Tuesday, the 30<sup>th</sup> October, 2018.

(MANAV SHARMA)  
COURT MASTER (SH)

(TAPAN KUMAR CHAKRABORTY)  
BRANCH OFFICER